G.S.R. (E). - In exercise of the powers conferred by section 157 read with section 84 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby makes the following regulations, further to amend the Courier Imports and Exports (Electronic Declaration and Processing) Regulations, 2010, namely:

1. (1) These regulations may be called the Courier Imports and Exports (Electronic Declaration and Processing) Second Amendment Regulations, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Courier Imports and Exports (Electronic Declaration and Processing) Regulations, 2010 (hereinafter referred to as the said regulations), in the opening paragraph, for the word and figures “section 157”, the words and figures, “section 157 read with section 84” shall be substituted.

3. In the said regulations, in regulation 6, for sub-regulation (3), following regulation shall be substituted, namely:

"(3) The Authorised Courier or his agent who has passed the examination referred to in regulation 6 or regulation 13 of the Customs Brokers Licensing Regulations, 2018 shall make entry of goods for export, in Courier Shipping Bill-III (CSB-III) for documents in Form G or in the Courier Shipping Bill-IV (CSB-IV) for gifts, samples and prototype of goods in Form H or as the case may be, in Courier Shipping Bill-V (CSB-V) for goods notified in Appendix 3C of the Foreign Trade Policy (2015-20), to be exported under the Merchandise Exports from India Scheme (MEIS) or any other commercial goods, involving transfer of foreign exchange, in Form HA, before presenting it to the proper officer.”.

[F. No. 450/4/2013-Cus IV]

(Zubair Riaz)
Director (Customs)

Note: - The principal regulations [notification No. 36/2010- Customs (N.T.), dated the 5th May, 2010] were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 385 (E), dated the 5th May, 2010 and were last amended vide notification No. 15/2019- Customs (N.T.) dated the 27th February, 2019, published vide number G.S.R. 158 (E), dated the 27th February, 2019.